

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1071
ANSWERED ON:02.03.2015
SCHEMES FOR DEVELOPMENT OF TRIBAL AREAS
Choudhary Col. (Retd) Sona Ram;Mahto Dr. Banshilal

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether any specific schemes aimed at development of tribal and backward areas of the country are being implemented by the Government;
- (b) if so, the State/UT-wise details of the schemes including those in Chhattisgarh State;
- (c) whether the Government has received proposals from various State Governments seeking higher allocations for development of tribal and backward areas in these States;
- (d) if so, the details thereof, State/UTwise;
- (e) the action taken thereon by the Government; and
- (f) whether there is also a proposal to include tribals living outside the tribal areas under the benefits of such tribal welfare schemes and if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

(a) & (b) : Government has adopted a multi-pronged strategy for overall development of tribal people across the country including Chhattisgarh State, which takes care of necessary support for education, health, sanitation, water supply, livelihood etc. The major part of infrastructural development activities is carried out through various schemes/programmes of concerned Central Ministries and the State Governments, while the Ministry of Tribal Affairs provides additive to these initiatives by way of plugging critical gaps. A list of schemes/programmes/interventions being administered by the Ministry is at Annexure-I.

(c) to (e): Receipt of proposals from the State Governments under the Schemes/Programmes administered by the Ministry is a continuous process. The Ministry of Tribal Affairs, through the "Operational Guidelines for Formulation, Implementation and Monitoring of Tribal Sub-Plan and Article 275(1) grants" issued in the month of March, 2014 for effective implementation of Schemes administered by the Ministry, has made provision for appraisal and approval of the proposals received from the States by a Project Appraisal Committee(PAC) consisting of Secretary (Tribal Affairs) as chairman with representatives of Planning Commission, Financial Advisor and representatives of the State as members/invitees. Accordingly, the PAC meetings with States were held during the 2014-15 to consider and approve their proposals. Minutes of the meetings containing decisions taken therein were issued and also uploaded on the Ministry's official Website.

(f): The Special Area Programmes of the Ministry viz. Special Central Assistance to Tribal Sub-Plan (SCA to TSP) covering 23 States and Grants under Article 275(1) covering 27 States, are also catering to the tribals living outside tribal areas as defined under Article 244 of the Constitution.